

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.191/97

Wednesday, this the 5th day of February, 1997.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

PK Anthrayose,  
Junior Telecom officer,  
Office of the Divisional Engineer,  
Cable Planning, Catholic Centre,  
Ernakulam. - Applicant

By Advocate Mrs Sumathi Dandapani

Vs

1. The Deputy General Manager  
(Planning & Administration)  
Ernakulam Telecom District,  
Catholic Centre, Broadway,  
Cochin-682 031.
2. The General Manager,  
Department of Telecommunication,  
Ernakulam Telecom District,  
Panampilly Nagar, Cochin-36. - Respondents

By Advocate Mr Narasimhan for Mr S Radhakrishnan, Additional  
Central Government Standing Counsel

The application having been heard on 5.2.97 the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant who is a Junior Telecom Officer, submits  
that by A-1 charge memo, an inquiry was initiated against him.  
He had responded to the chargesheet by A-2 dated 15.12.95 and  
thereafter an inquiry was fixed and as seen from A-5, the  
first sitting of the inquiry proceedings was held on 27.6.96.

Applicant contends that though the next date for the proceedings was fixed as 11.7.96 it was not held on that day nor were any further proceedings held on any subsequent date. Meanwhile, the promotion he had already got prior to the initiation of the disciplinary proceedings was not given effect to. Applicant prays that the first respondent may be directed to complete the disciplinary proceedings within a period of one month.

2. We find that the proceedings which have been commenced on 13.11.95 are still dragging on after more than a year has gone by. There is also no explanation of why the enquiry proceedings have suddenly been discontinued after 11.7.96. Under these circumstances, we direct the first respondent to complete the disciplinary proceedings within two months of today.

3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to first respondent for compliance. We record the submission.

4. Application is disposed of as aforesaid. No costs.

Dated, the 5th February, 1997.



AM SIVADAS  
JUDICIAL MEMBER



PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURES

1. Annexure A1: True copy of Memorandum No.DGM/Disc/PKA-II/6 dated 13th Nov.1995 issued from the Office of the Deputy Genl. Manager(Ptg. & Admn.), Ernakulam Telecom District addressed to the applicant.
2. Annexure A2: True copy of the representation dated 15.12.95 submitted by the applicant before the 1st respondent.
3. Annexure A5: True copy of the representation dated 2.9.96 submitted by the applicant before the Inquiry Authority, SSTT, SFMS, CTO, Ernakulam, Cochin-16.

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